

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
CAA-46/ND/2023

IN THE MATTER OF:

**M/s. IBH Print and Bind Pvt. Ltd. And
M/s. Ramshila Paper Resources Pvt. Ltd.**

...APPLICANT

Section

U/s 230-232

**Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant	:
For the RD	:Adv. Jyoti Khurana.
For the OL	:
For the IT Department	:

ORDER

None appeared on behalf of the Applicant at the time of hearing of the matter. It is noticed that on previous dates of hearing i.e. 04.01.2024 and 15.02.2024 also none had appeared on behalf of the Applicant. Ld. Counsel for the RD is present. In view of the continuous absence of the Petitioner, the matter is **dismissed for want of prosecution.**

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**